

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

8. IA 1618(MB)2024
IN
C.P. (IB)/691(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.04.2024**

Name of the Party: Unity Small Finance Bank
Vs
Auto Creates (India) P Ltd

Section 7, 66(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Mitali Bhatt a/w Mr. Ayush Rajani, Ld. Counsel for the Resolution Professional/ Applicant present.
IA-1618/2024
2. The Registry is directed to issue notice to the Respondent(s) intimating the next date of hearing and to place tracking report alongwith notice on record before the next date of hearing.
3. The Respondent(s) are directed to file reply within three weeks from the date of receipt of notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
4. Post this matter on **03.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

LAKSHMI GURUNG
Member (Judicial)